NATIONAL HUMAN RIGHTS COMMISSION

Dainik Bhaskar, Bhopal, 17/07/2026

Page No: 2, Size: 7.14cm × 9.79cm

बाल सुधार गृह में यौन उत्पीड़न...

सीएस और पुलिस कमिश्नर को नोटिस, दो हफ्ते में मांगी रिपोर्ट

भोपाल| शहर के एक बालक सुधार गृह में दो किशोरों के साथ कथित सामूहिक मारपीट और यौन उत्पीड़न के मामले ने अब राष्ट्रीय स्तर पर तूल पकड़ लिया है। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लेते हुए मप्र के मुख्य सचिव और भोपाल पुलिस कमिश्नर को नोटिस जारी किया है। आयोग ने दोनों अधिकारियों से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। एनएचआरसी ने आदेश में कहा है कि यदि मीडिया रिपोर्ट में वर्णित तथ्य सही हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है। आयोग ने राज्य सरकार से पूछा है कि घटना कैसे हुई, पीड़ितों की सुरक्षा के लिए क्या कदम उठाए गए, दोषियों के खिलाफ क्या कार्रवाई हुई और संस्थान की निगरानी व्यवस्था में क्या खामियां थीं। मामले में श्यामला हिल्स पुलिस पहले ही 11 विधि-विरोधी बालकों के खिलाफ पॉक्सो एक्ट और भारतीय न्याय संहिता (बीएनएस) की विभिन्न धाराओं में प्रकरण दर्ज कर चुकी है। एक मामले में छह और दूसरे में पांच किशोर आरोपित बनाए गए हैं।

Source: moneycontrol.com/city/recite-kalma-surah-fateha-telangana-govt-gets-nhrc-notice-over-hyderabad-school-homework-article-13976371.html

Recite Kalma, Surah Fateha': Telangana govt gets NHRC notice over Hyderabad school homework

That teacher, identified as Shaik Aisha Parveen, was subsequently terminated by the school management after parents alleged that their child had been asked to recite the Kalma and Surah Fateha as part of regular schoolwork.

MONEYCONTROL CITY DESK JULY 17, 2026 / 09:45 IST

The National Human Rights Commission (NHRC) has issued a notice to the Telangana government following a complaint that a private educational institution in Hyderabad made Islamic religious lessons and prayers mandatory for its students, according to a report by TOI.

An NHRC bench headed by member Priyank Kanoongo took cognisance of the matter and sought a response from state authorities, the report said. The commission has asked officials to examine the allegations and submit their findings.

The complaint concerns “Success the Junior College” in Saidabad, Hyderabad, which allegedly assigned Islamic religious lessons and prayers as compulsory homework through official school diaries, the report noted. The complainant claimed that students were required to complete these religious assignments irrespective of their faith.

The development comes amid a wider controversy that intensified on Thursday, after photographs of a Class 2 student's homework diary went viral on social media. The child, a Hindu, attends Success, The School in Hyderabad's Sayeedabad locality, as per the report.

The diary pages, dated July 11, reportedly carried homework entries reading "Read 1,2 Kalma" and "Read Surah Fateha" under a subject listed as "Deeniyath". These entries appeared alongside routine assignments for subjects such as Mathematics and Computer, the report added. The pages also purportedly bore the signature of the teacher concerned.

That teacher, identified as Shaik Aisha Parveen, was subsequently terminated by the school management after parents alleged that their child had been asked to recite the Kalma and Surah Fateha as part of regular schoolwork, according to the report.

In its termination letter, the school stated that Parveen had been dismissed with immediate effect and permanently barred from seeking employment at any institution under the Success Group of Education Institutions, the report said.

The allegations have triggered widespread debate on social media, with authorities yet to present their findings. Further investigation into the complaint remains underway.

Source: https://timesofindia.indiatimes.com/city/hyderabad/hyderabad-school-kalma-homework-row-nhrc-issues-notice-to-telangana-govt/articleshow/132451643.cms

Hyderabad school 'Kalma' homework row: NHRC issues notice to Telangana govt
TIMESOFINDIA.COM | Jul 17, 2026, 09.11 AM IST

HYDERABAD: The National Human Rights Commission (NHRC) on Friday has issued a notice to the Telangana government after receiving a complaint alleging that a private educational institution in Hyderabad made Islamic religious lessons and prayers compulsory for students.
According to the complaint, "Success the Junior College" in Saidabad, Hyderabad, allegedly assigned Islamic religious lessons and prayers as mandatory homework through official school diaries.
— ians_india (@ians_india)
Taking cognisance of the matter, an NHRC bench headed by member Priyank Kanoongo sought a response from the Telangana government.
The complainant alleged that the institution required students to complete the religious assignments regardless of their faith.
The NHRC has asked the state authorities to look into the allegations and submit a report.

Hyderabad school sacks teacher after alleged Islamic homework given to student

The controversy over alleged religious homework assigned to a Hindu Class 2 student at a private school in Hyderabad intensified on Thursday after photographs of the student's homework diary went viral on social media.

The diary pages, dated July 11, allegedly show the homework entries "Read 1,2 Kalma" and "Read Surah Fateha" under the subject "Deeniyath", alongside assignments for subjects such as Mathematics and Computer. The pages also purportedly bear the teacher's signatures.

The controversy centres on Shaik Aisha Parveen, a teacher at Success, The School in Hyderabad's Sayeedabad, who was terminated by the management after parents alleged that their child had been asked to recite the Kalma and Surah Fateha as part of schoolwork.

In its termination letter, the school said Parveen had been dismissed with immediate effect and permanently disqualified from seeking employment at any institution under the Success Group of Education Institutions.

The allegations have triggered widespread debate on social media. Authorities are yet to present their findings, and further investigation into the complaint is underway.

Hans India, Online News, 17/07/2026

Source: https://www.thehansindia.com/amp/news/national/telangana-nhrc-seeks-report-over-compulsory-islamic-lessons-at-hyderabad-college-1098159

Telangana: NHRC seeks report over ‘compulsory’ Islamic lessons at Hyderabad college
The Hans IndiaUpdate: 2026-07-16 21:28 IST

New Delhi: The National Human Rights Commission (NHRC) has issued notices to the Telangana School Education Department, the Hyderabad District Magistrate, and the Commissioner of Police over allegations that a private junior college in Hyderabad made Islamic religious lessons and prayers compulsory for students through official school diaries.

A Bench presided over by NHRC Member Priyank Kanoongo took cognisance of a complaint alleging that "Success the Junior College" in Hyderabad’s Saidabad had been assigning Islamic religious lessons and prayers as compulsory homework to students through official school diaries.

According to the complaint, when parents questioned the school authorities, the management allegedly failed to provide a satisfactory explanation and described the entries as a mistake despite similar instructions appearing repeatedly.

The complainant contended that imposing religious instruction in a secular educational institution violates children's rights as well as the secular character of education.

The complainant sought the NHRC's intervention and requested an inquiry into the matter, appropriate action against the school management, and directions to prevent compulsory religious instruction in educational institutions.

Observing that the allegations, if true, prima facie indicate violations of the human rights of the victims, the apex rights body took cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993.

The NHRC directed its registry to issue notices to the Director of School Education, Government of Telangana, the District Magistrate, and the Commissioner of Police, Hyderabad, directing them to inquire into the allegations and submit an Action Taken Report (ATR) within two weeks for its perusal.

The apex human rights body has also directed the authorities to forward a copy of the ATR to it through email.

Source: https://www.socialnews.xyz/2026/07/16/nhrc-orders-probe-into-alleged-maternal-deaths-kidney-failure-after-c-sections-in-rajasthan/

NHRC orders probe into alleged maternal deaths, kidney failure after C-sections in Rajasthan
Posted By: Gopi July 16, 2026

New Delhi, July 17 (SocialNews.XYZ) The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging that several women died under suspicious circumstances and many others suffered kidney failure after undergoing Caesarean (C-section) deliveries at government hospitals in Rajasthan, particularly the Prince Bijay Singh Memorial (PBM) Hospital in Bikaner.

A Bench presided over by NHRC Member Priyank Kanoongo on Thursday issued notices to the Bikaner Chief Medical Officer (CMO) Pukhraj Saad, Bikaner District Magistrate Nishant Jain, Rajasthan Medical, Health and Family Welfare Department's Principal Secretary Gayatri A. Rathore, Jaipur Directorate of Medical and Health Services (DMHS) Director General Ravi Prakash Sharma, and the Chairman of the National Medical Commission (NMC) Abhijat Chandrakant Sheth, directing them to inquire into the allegations and submit an Action Taken Report (ATR) within two weeks.

The action has been initiated under Section 12 of the Protection of Human Rights Act, 1993, which empowers the apex human rights body to inquire into alleged violations of human rights.

According to the complaint, several patients who underwent C-section deliveries developed kidney failure and are presently on ventilator support and undergoing daily dialysis.

Referring to media reports, the complainant alleged that the incidents may have resulted from medical negligence, contaminated medicines or serious lapses in treatment and hospital administration.

Seeking the NHRC's intervention, the complainant requested an independent high-level inquiry into the incidents, stringent action against the officials found responsible, compensation for the affected families, and directions to prevent recurrence of such incidents.

After examining the complaint, the NHRC said that the allegations, prima facie, appear to involve violations of the human rights of the victims.

The apex human rights body directed the concerned authorities, including the National Medical Commission, to investigate the allegations and submit a detailed Action Taken Report within two weeks for its consideration.

Source: IANS

Source: https://indianexpress.com/article/cities/chandigarh/amid-satluj-row-focus-on-strength-of-judiciary-and-role-justice-kuldip-singh-played-10786803/

Satluj row: Spotlight on Supreme Court judge who passed landmark orders in Khalra case

'Khalra encouraged fake-encounter victims to move courts instead of picking up weapons. Don't make it a Hindu-Sikh issue when there's none', says Phoolka

Written by: Divya Goyal
7 min readLudhianaUpdated: Jul 16, 2026 11:59 PM IST

The ongoing debate over the ban on 'Satluj' — a film based on the life of human rights activist Jaswant Singh Khalra — has put the spotlight on a story that extends far beyond its central character. It has brought into focus the intervention by the judiciary, particularly by Justice Kuldip Singh, whose landmark order transformed the disappearance of Khalra into one of the most consequential human rights investigations.

Khalra was abducted from outside his Amritsar home on September 6, 1995, and murdered by Punjab Police personnel soon after he exposed the alleged illegal cremations of at least 2,097 "unclaimed" bodies in the district following suspected fake encounters during the militancy era.

Within days of his disappearance, Khalra's wife, Paramjit Kaur Khalra, moved the Supreme Court, while then Shiromani Gurdwara Parbandhak Committee (SGPC) president Gurcharan Singh Tohra sent a telegram to Justice Kuldip Singh seeking immediate intervention. Even as Punjab Police denied knowledge of Khalra's whereabouts, the Supreme Court widened the scope of the case.

In a landmark order on November 15, 1995, a division bench of Justices Kuldip Singh and S Saghir Ahmad ordered a CBI probe not just into Khalra's disappearance, but also into his "press note" that had exposed alleged illegal cremations of laawaris (unclaimed) bodies in Amritsar following alleged extra-judicial killings of Sikh youths by Punjab Police.

The probe eventually established that Khalra had been murdered by police personnel, leading to five policemen being convicted. The CBI investigation also triggered multiple FIRs relating to alleged extra-judicial killings and "secret cremations of unidentified bodies" across Punjab.

Justice Kuldip Singh, a Partition survivor born in Jhelum (now in Pakistan) and who later settled in Patiala, continued to shape the case through a series of landmark orders. In 1996, describing Khalra's disappearance as the "worst crime against humanity", he awarded Rs 10 lakh compensation to his Paramjit Kaur after her husband remained missing for over a year. He also directed that all accused policemen be transferred out of Amritsar and Tarn Taran to ensure an impartial CBI probe and later entrusted the National Human Rights Commission with determining compensation for families whose relatives had been illegally cremated. Justice Kuldip Singh died in Chandigarh in 2024 at the age of 92.

Senior Supreme Court advocate and human rights activist HS Phoolka says Satluj ultimately highlights "the

strength of the Indian judiciary."

"At Justice Kuldip Singh's bhog ceremony, the conversation centered on it how many innocent people are alive today because of him. It was his guts, resilience and farsightedness that the Khalra case went to the CBI; otherwise, it would have been buried," Phoolka told The Indian Express.

"Khalra did nothing wrong. He only encouraged victims of alleged extra-judicial killings to move court and demand the whereabouts of their family members through legal process. Even after his abduction, his wife moved the Supreme Court instead of promoting any violence."

Phoolka said Khalra urged people "to pick up a pen and file petitions, not weapons" and made people believe in the judicial system. His work ultimately led to convictions in at least 63 fake encounter cases, adds Phoolka.

Former Rajya Sabha MP Tarlochan Singh echoed the sentiment, saying Justice Kuldip Singh's intervention prevented the case from being buried.

"We should never forget the role of Justice Kuldip Singh and the judiciary in the Khalra case. Had the CBI probe not been ordered, Punjab Police would have buried it forever. The film is not reopening wounds, but instead giving a lesson," says Tarlochan, a former chairman of the National Minorities Commission and ex-officio member of the NHRC.

The film, he says, could serve as a reminder against abuse of power. "Police personnel and their families also watch films, and they will think twice before showing such brutality ever again".

"Initially, the victims were being given compensation of Rs 1.75 lakh per family, but in 2012, I wrote to then NHRC commission chairman KG Balakrishnan and it was enhanced to Rs 2.50 lakh." he adds.

On the criticism that Khalra sympathised with the Sikh separatist movement, those close to him point to the legal path he consistently pursued.

In one of his public speeches in Canada, Khalra said his campaign sought only answers through constitutional means. "We are not asking for anything; please tell us where you have cremated the son of a mother. Even the law says that photos and belongings of laawaris laash (unclaimed body) have to be preserved until the family claims it…we will…explore all legal options… Main iss hanere nu challenge kar daa haan (I challenge this darkness)," he said.

"Punjab and Haryana High Court has already told us that this matter can't be treated as Public Interest Litigation.. but we will move Supreme Court," Khalra had further said in his speech.

His daughter, Navkiran Kaur Khalra, says her father "deeply identified and sympathised with the Sikh struggle" but never abandoned the legal process.

"My father never ran away from the system; he chose to challenge it through the law. Ironically, even the Punjab Police never claimed he had committed any offence," she says.

Navkiran also recalls that Justice Kuldip Singh had met her father just weeks before his abduction during a conference at Guru Nanak Dev University. "He wanted my father to come to the Supreme Court to discuss the cremation cases. Before that could happen, he was abducted. Justice Kuldip Singh immediately realised he was the same man who had met him, and he fast-tracked everything," she says.

The film has also triggered a political debate with Union Minister Ravneet Singh Bittu arguing that it presents only "half the truth" because it does not depict Hindus killed by Sikh militants during the insurgency.]

Phoolka disagrees, cautioning against reducing the film to a Hindu-Sikh debate. "Hindu-Sikh unity survived those (militancy) years; a film cannot destroy it. No innocent killed should be forgotten or forgiven. It is a fact that Sikh

militants killed innocent Hindus. But another fact is that Punjab Police did fake encounters of innocent Sikh youths too in name of eliminating militants.”

Tarlochan agreed, saying the film is fundamentally about state excesses and one man’s legal fight for justice. “The film doesn’t even mention any anti-Hindu sentiment. It shows how a man fought for human rights when Punjab Police brutality was at its peak.”

Long legal battle for CBI probe: A chronology

January 16, 1995: Jaswant Singh Khalra and Jaspal Singh Dhillon released documents claiming Punjab Police had secretly cremated thousands of bodies, labelling them as “unidentified/ unclaimed” in Amritsar district.

January 1995: Khalra and his team filed a writ petition in Punjab and Haryana High Court, demanding a probe into the disappearances and cremations. The HC dismissed the petition on grounds that it was “vague” and the petitioner lacked locus standi.

April 3, 1995: Based on Khalra’s work, the Committee for Information and Initiative on Punjab (CIIP), co-founded by human rights activist Ram Narayan Kumar, moved a petition in the Supreme Court demanding inquiry.

September 6, 1995: Khalra abducted.

September 7, 1995: SGPC president Gurcharan Singh Tohra rushed telegrams to various people including Justice Kuldip Singh.

September 9, 1995: Paramjit Kaur Khalra filed habeas corpus petition before the Supreme Court.

November 15, 1995: The Supreme Court directed the Central Bureau of Investigation (CBI), to enquire into Khalra’s abduction and the disappearances.

(Source: ‘Reduced to Ashes: The Insurgency and Human Rights in Punjab’ , the final report by the Committee for Coordination on Disappearances in Punjab (CCDP), led by Ram Narayan Kumar, who worked closely with Khalra on human rights violations in Punjab during insurgency).

Source: https://indianexpress.com/article/india/kota-hospital-medical-negligence-kidney-damage-euthanasia-plea-president-murmu-10790108/

After ‘new kidney or euthanasia’ demand, what Kota administration promised 5 new mothers

Suffering from kidney failure after undergoing C-section at govt hospital 2 months ago, the women have now been promised free treatment, priority dialysis, expedited transplant and Rs 2 lakh

Written by: Parul Kulshrestha
3 min readJaipurJul 17, 2026 05:50 AM IST

The Kota district administration and Government Medical College authorities on Thursday signed a written agreement with the families of five women suffering from kidney failure after childbirth, assuring them of free treatment, priority dialysis and expedited kidney transplant.

The district administration also said the patients would be given financial assistance of Rs 2 lakh.

The agreement was reached during a meeting chaired by Principal and Controller of Government Medical College Dr Nilesh Kumar Jain, and including Additional District Collector (City) Vinod Kumar Malhotra and Head of Nephrology at Super Speciality Hospital Dr Vikas Khandelia.

The five women are currently admitted to the Nephrology ward of the Super Speciality Hospital in Kota. Days earlier, the women, who underwent C-sections at Kota’s New Medical College between May 5 and 7 and have remained in the hospital since, had written to President Droupadi Murmu seeking her intervention for an emergency organ transplant, saying they should either undergo the surgery or be “permitted to be euthanised”.

According to the agreement signed by district authorities, dialysis and all other medical treatment for the women will be provided free of cost and on a priority basis. The administration also assured that the women would be given priority in the cadaver kidney transplant waiting list. If eligible living donors are available within their families, transplants will be carried out on priority, free of cost, it said.

The agreement further states that kidney transplants, if required, can be performed at any government medical institution in Rajasthan, including AIIMS Jodhpur, with the consent of the families, at no cost. Post-transplant treatment and follow-up care will also be provided free of charge on a priority basis, officials said.

A maternal health crisis has rocked Kota over the past few months, with several women who underwent C-section procedures at government hospitals developing kidney-related complications. The crisis came to light when five such women died two months ago, and several others were hospitalised in critical condition.

NHRC notice

Meanwhile, the National Human Rights Commission of India (NHRC) on Thursday said it has issued a notice to the Rajasthan government over reports that eight women and a minor died in a week, allegedly after undergoing surgery at the gynaecology wards of government hospitals in Bhilwara and Banswara districts.

The rights panel sought a detailed report on the matter in two weeks.

The NHRC, in a statement, said it has “taken suo motu cognisance of a media report that eight women and a minor died in a week after undergoing surgery in the gynaecology wards of the government hospitals in the Bhilwara and Banswara districts of Rajasthan”.

Among the victims, five died at the Mahatma Gandhi Hospital in Bhilwara district, and three others, in addition to a minor, at the Banswara district hospital, the rights panel said, citing the report.

Hindu, Online News, 17/07/2026

Source: https://www.thehindu.com/news/national/karnataka/shiv-sena-seeks-judicial-probe-into-fake-encounter-in-kalaburagi/article71230061.ece

Shiv Sena seeks judicial probe into 'fake encounter' in Kalaburagi

Siddalinga Swami says it involves police action against a prisoner who was among the three who escaped from the Central Prison
Published - July 16, 2026 06:57 pm IST - KALABURAGI
The Hindu Bureau

Shiv Sena State president Siddalinga Swami has demanded an independent judicial inquiry into the "fake encounter" involving one of the prisoners who escaped from the Kalaburagi Central Prison in the early hours on Tuesday.

In a press release issued here on Thursday, Siddalinga Swami questioned the circumstances under which the accused, arrested by Bidar Police and later handed over to Kalaburagi Police, was not handcuffed despite facing serious criminal charge.

He urged the police to release the complete video footage from the time of the accused's arrest in Bidar until him being handed over to Kalaburagi Police to ensure transparency.

Stating that the subsequent police firing amounted to a "fake encounter", the Shiv Sena leader said that any extra-judicial use of lethal force will constitute a serious violation of Article 21 of the Constitution which guarantees the right to life.

He maintained that the police officers have no authority to take the law into their own hands except in strictly defined situations involving self-defence.

Citing the Supreme Court's guidelines and the National Human Rights Commission's protocols on encounter deaths, he said that every such incident must be subjected to a mandatory magisterial inquiry and an independent investigation by an agency such as the Criminal Investigation Department (CID).

Siddalinga Swami urged the State government to order a comprehensive probe headed by a retired High Court judge into the present case as well as previous "fake encounters" involving police opening fire at accused in Kalaburagi.

He also called for stringent legal action against officials found guilty of violating the law and said that the government should ensure a conducive environment for affected families to seek legal remedies.

Published - July 16, 2026 06:57 pm IST

Source: https://timesofindia.indiatimes.com/city/noida/human-rights-commission-seeks-report-on-noida-sanitation-staffers-death/amp_articleshow/132446997.cms

Human rights commission seeks report on Noida sanitation staffer's death
City |Advitya Bahl | Jul 17, 2026, 00:09 IST

Noida: The National Human Rights Commission (NHRC) has taken suo motu cognisance of the death of a sanitation worker who allegedly inhaled toxic gases while cleaning a sewer line in Sector 93 and has sought detailed reports from the Noida Authority and police commissioner within two weeks.

On July 14, Shiva, a 28-year-old sanitation worker, lost his life during a sewer cleaning operation carried out by the Noida Authority. The victim's family later alleged that sanitation workers were sent into the sewer without adequate safety equipment, exposing them to hazardous toxic gases.

In a statement issued on Thursday, the commission said it had taken note of media reports regarding the incident and observed that if the allegations reported in the media are found to be true, they raise serious concerns about the violation of the worker's human rights and the failure to ensure occupational safety.

The commission has issued notices to the Noida Authority and the GB Nagar police commissioner, directing them to submit a detailed report on the incident within two weeks.

The reports will examine whether mandatory safety measures were followed during the operation and whether negligence on the part of the authorities or contractors contributed to the worker's death. The findings will determine whether further action or recommendations will be issued.

According to media reports cited by the commission, Shiva was rescued by firefighters and police officers after he collapsed inside the manhole. He was rushed to a hospital, where he later succumbed to the effects of toxic gas inhalation during treatment.

The same day, the Noida Authority released a statement claiming that Shiva was equipped with a safety belt, oxygen mask and other gear.

The incident has brought attention to the hazardous nature of manual sewer cleaning, despite legal prohibitions and safety guidelines requiring the use of protective equipment and mechanised cleaning methods. Labour rights activists and civic groups have repeatedly demanded stricter enforcement of safety protocols and accountability in cases involving sewer and septic tank deaths.

Source: https://theprint.in/india/nhrc-notice-to-cmd-of-ntpc-muzaffarpur-ssp-over-drowning-of-three-children-in-ash-dyke-lagoon/2988469/?amp

India
NHRC notice to CMD of NTPC Muzaffarpur, SSP over drowning of three children in 'ash dyke lagoon'

New Delhi, Jul 16 (PTI) The NHRC on Thursday said it has issued a notice to the National Thermal Power Corporation (NTPC) and police authorities in Bihar over reports alleging that three children drowned in an 'ash dyke lagoon' constructed by the state-run organisation in Kanti area of Muzaffarpur district. The National Human Rights Commission […]

PTI 16 July, 2026 09:49 pm IST

New Delhi, Jul 16 (PTI) The NHRC on Thursday said it has issued a notice to the National Thermal Power Corporation (NTPC) and police authorities in Bihar over reports alleging that three children drowned in an 'ash dyke lagoon' constructed by the state-run organisation in Kanti area of Muzaffarpur district.

The National Human Rights Commission has sought reports from the authorities on it in two weeks.

The NHRC, in a statement, said it has taken "suo motu cognisance of a media report that three children died due to drowning in the 'ash dyke lagoon' constructed by the National Thermal Power Corporation in Kanti area of Muzaffarpur district, Bihar".

A huge amount of coal ash is stored by the NTPC in these ponds. Reportedly, "no warning boards were installed" in the area, it said.

The Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the chairman and managing director, NTPC, Delhi, and the senior superintendent of police of Muzaffarpur, seeking a detailed report on it in two weeks, the rights panel said.

According to the media report carried on July 12, allegedly no security personnel have been deployed to restrict the entry of villagers to these ponds, who collect coal residue to sell in the market, it said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that on July 14, a 28-year-old sanitation worker died allegedly after inhaling toxic gases in a sewer line during a cleaning operation carried out by the Noida Authority in Sector-93 of Noida, Gautam Budh Nagar district of Uttar Pradesh.

Reportedly, the victim's family has alleged that the sanitation workers were "sent down into the sewer without adequate safety equipment", it said.

The Commission has observed that the content of the news report, if true, raises serious issues of violation of human rights.

Therefore, it has issued notices to the Noida Authority chairman and the commissioner of police of Gautam Budh Nagar seeking a detailed report on it in two weeks, the statement said.

According to the media report carried on July 15, the victim was pulled out by police personnel and fire brigade personnel, and rushed to a hospital where he died during the course of treatment, it said. PTI KND KSS KSS

Source: https://www.newindianexpress.com/amp/story/states/telangana/2026/Jul/16/nhrc-orders-telangana-govt-to-pay-rs-50000-compensation-to-kin-of-custodial-torture-victim

Telangana

NHRC orders Telangana govt to pay Rs 50,000 compensation to kin of custodial torture victim

After the Telangana government failed to respond to its show-cause notice issued on April 25, the NHRC directed the state to pay compensation to the victim’s family.

Express News Service
Updated:16th Jul, 2026 at 9:59 AM

HYDERABAD: The National Human Rights Commission (NHRC) has directed the state government to pay Rs 50,000 as compensation to the family of Sai Siddhu, a tribal youth who died allegedly following custodial torture in Nalgonda district in September 2025.

The NHRC said that despite sufficient opportunity, neither the chief secretary nor the DGP responded to its show-cause notice. It therefore confirmed its earlier recommendation and ordered the compensation.

According to the complaint, Sai Siddhu, an auto driver from Kothapet Thanda, was picked up by Wadapally police from his home on the night of September 9, 2025, allegedly subjected to caste-based abuse and third-degree torture, and suffered a fractured leg.

His wife, Bathimila Dina, was also allegedly abused when she intervened. The complaint alleged violations of constitutional safeguards, provisions of the SC/ST (Prevention of Atrocities) Act and Supreme Court guidelines on custodial violence.

After the Telangana government failed to respond to its show-cause notice issued on April 25, the NHRC directed the state to pay compensation to the victim’s family.

Source: https://organiser.org/2026/07/16/370220/bharat/lrpf-moves-nhrc-over-display-of-iran-flags-ayatollah-ali-khamenei-poster-at-hyderabads-shantiniketan-school-assembly/amp/

LRPF moves NHRC over display of Iran flags, Ayatollah Ali Khamenei poster at Hyderabad's Shantiniketan school assembly

The Legal Rights Protection Forum (LRPF) has approached the National Human Rights Commission (NHRC) seeking an independent inquiry into an Iran-themed programme conducted at Shantiniketan High School in Hyderabad, alleging that minor students were exposed to foreign political messaging through the distribution of Iranian flags and the display of a poster of Ayatollah Ali Khamenei.

Jul 16, 2026, 09:40 pm IST

The Legal Rights Protection Forum (LRPF) has approached the National Human Rights Commission (NHRC) seeking an inquiry into the alleged exposure of school children at Shantiniketan High School aat Doodhbowli in Hyderabad to Iran-related political messaging, including the distribution of Iranian national flags and the display of a poster of Ayatollah Ali Khamenei during a compulsory morning assembly.

Describing the incident as a serious violation of children's rights and institutional accountability, the LRPF has sought a comprehensive probe into the role of an undisclosed NGO, the school management and the circumstances under which the programme was conducted.

In its complaint, LRPF argued that the incident, which took place on July 8, 2026, raises "grave concerns regarding the protection of children from unauthorized external influence, institutional negligence, lack of transparency, and the possible misuse of an educational institution for activities unrelated to its educational objectives."

The complaint notes that an external guest representing an unidentified NGO was allowed to address hundreds of students during school hours.

Referring to videos and photographs that circulated on social media, LRPF stated that the visuals purportedly showed Iranian national flags being distributed among students and a poster depicting Ayatollah Ali Khamenei displayed during the programme, alongside references to recent developments relating to Iran.

The forum said the incident generated widespread public concern over the appropriateness of such a programme in a school setting.

It also cited the school's subsequent clarification admitting that an external NGO representative addressed students on "Humanity and World Peace" and that paper Iranian flags and a poster had been brought by the guest without prior disclosure or authorisation.

LRPF contended that the school permitted unrestricted access to impressionable minor students without adequately verifying the programme's content, the materials to be displayed or the objectives of the visiting organisation.

The forum further questioned why the school failed to disclose the identity of the NGO, its registration details, office-bearers or the credentials of the guest speaker.

It argued that the omission prevents parents, authorities and the public from independently verifying the organisation's background and affiliations, and called the lack of transparency "highly suspicious".

The complaint also questioned the timing of the programme. While the school stated that the talk related to children killed in the Shajareh Tayyebeh Girls' Primary School in Minab, Iran, LRPF pointed out that the incident had occurred more than four months earlier and argued that the school had offered no academic, curricular or pedagogical justification for holding such a programme during a compulsory assembly in Hyderabad.

It further stated that the programme had no connection with the prescribed syllabus, any national observance, local educational initiative or the institution's educational objectives.

LRPF argued that the selective focus on a foreign geopolitical incident, the involvement of an undisclosed NGO, the participation of an unnamed speaker, the distribution of Iranian national flags and the absence of transparency collectively raise legitimate questions about the programme's actual purpose.

It also referred to the timing of the event during a period when funeral and state mourning ceremonies relating to Ayatollah Ali Khamenei were receiving international attention, stating that an independent inquiry was necessary to determine whether the programme was purely humanitarian or intended to reinforce ongoing developments concerning Iran.

The organisation asserted that children have the fundamental right to receive education in an environment free from indoctrination, coercive persuasion or political, ideological and religious campaigns unrelated to education, and argued that schools must remain neutral spaces dedicated to constitutional values, scientific temper and critical thinking.

Calling for an immediate investigation into the NGO's identity, funding, affiliations and activities, LRPF also urged authorities to determine whether the organisation had conducted similar programmes in other educational institutions.

A netizen shared the alleged video fo the event at school on social media.

Demands before NHRC

In its prayer before the Commission, LRPF has requested the NHRC to:

Direct the Telangana Education Department to identify and disclose the NGO's registration details, office-bearers, address, funding sources and the individuals who participated in the programme.

Order an independent inquiry into the NGO, its office-bearers, funding, affiliations and conduct of the programme.

Direct seizure and examination of all relevant records, including video recordings, CCTV footage, photographs, permissions, correspondence and materials connected with the event.

Investigate whether the NGO has organised similar programmes in other educational institutions.

Direct appropriate legal and disciplinary action against the NGO, its representatives and the school management if any violation of law or children's rights is established.

Direct the Telangana government to frame guidelines requiring verification of external organisations, prior approval of programme content and safeguards to protect children from political, ideological or religious

influence in schools.

Pass any other orders deemed appropriate in the interest of justice and protection of children’s rights.

Source: https://www.thehawk.in/news/india/nhrc-orders-probe-into-alleged-maternal-deaths-kidney-failure-after-c-sections-in-rajasthan

NHRC orders probe into alleged maternal deaths, kidney failure after C-sections in Rajasthan

NHRC Probes Suspicious C-Section Deaths, Kidney Failures in Rajasthan Hospitals
The Hawk
Jul 17, 2026, 12:26 AM(Updated Jul 17, 2026, 04:29 AM)

New Delhi, July 17 (IANS) The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging that several women died under suspicious circumstances and many others suffered kidney failure after undergoing Caesarean (C-section) deliveries at government hospitals in Rajasthan, particularly the Prince Bijay Singh Memorial (PBM) Hospital in Bikaner.

A Bench presided over by NHRC Member Priyank Kanoongo on Thursday issued notices to the Bikaner Chief Medical Officer (CMO) Pukhraj Saad, Bikaner District Magistrate Nishant Jain, Rajasthan Medical, Health and Family Welfare Department's Principal Secretary Gayatri A. Rathore, Jaipur Directorate of Medical and Health Services (DMHS) Director General Ravi Prakash Sharma, and the Chairman of the National Medical Commission (NMC) Abhijat Chandrakant Sheth, directing them to inquire into the allegations and submit an Action Taken Report (ATR) within two weeks.

The action has been initiated under Section 12 of the Protection of Human Rights Act, 1993, which empowers the apex human rights body to inquire into alleged violations of human rights.

According to the complaint, several patients who underwent C-section deliveries developed kidney failure and are presently on ventilator support and undergoing daily dialysis.

Referring to media reports, the complainant alleged that the incidents may have resulted from medical negligence, contaminated medicines or serious lapses in treatment and hospital administration.

Seeking the NHRC's intervention, the complainant requested an independent high-level inquiry into the incidents, stringent action against the officials found responsible, compensation for the affected families, and directions to prevent recurrence of such incidents.

After examining the complaint, the NHRC said that the allegations, prima facie, appear to involve violations of the human rights of the victims.

The apex human rights body directed the concerned authorities, including the National Medical Commission, to investigate the allegations and submit a detailed Action Taken Report within two weeks for its consideration.

--IANS

AP7AM, Online News, 17/07/2026

Source: https://www.ap7am.com/en/131511/telangana-nhrc-seeks-report-over-compulsory-islamic-lessons-at-hyderabad-college

Telangana: NHRC seeks report over ‘compulsory’ Islamic lessons at Hyderabad college
16-07-2026 Thu 21:39 | Local | IANS

New Delhi, July 16 : The National Human Rights Commission (NHRC) has issued notices to the Telangana School Education Department, the Hyderabad District Magistrate, and the Commissioner of Police over allegations that a private junior college in Hyderabad made Islamic religious lessons and prayers compulsory for students through official school diaries.

A Bench presided over by NHRC Member Priyank Kanoongo took cognisance of a complaint alleging that "Success the Junior College" in Hyderabad’s Saidabad had been assigning Islamic religious lessons and prayers as compulsory homework to students through official school diaries.

According to the complaint, when parents questioned the school authorities, the management allegedly failed to provide a satisfactory explanation and described the entries as a mistake despite similar instructions appearing repeatedly.

The complainant contended that imposing religious instruction in a secular educational institution violates children's rights as well as the secular character of education.

The complainant sought the NHRC's intervention and requested an inquiry into the matter, appropriate action against the school management, and directions to prevent compulsory religious instruction in educational institutions.

Observing that the allegations, if true, prima facie indicate violations of the human rights of the victims, the apex rights body took cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993.

The NHRC directed its registry to issue notices to the Director of School Education, Government of Telangana, the District Magistrate, and the Commissioner of Police, Hyderabad, directing them to inquire into the allegations and submit an Action Taken Report (ATR) within two weeks for its perusal.

The apex human rights body has also directed the authorities to forward a copy of the ATR to it through email.

Source: https://theprint.in/india/nhrc-issues-notice-to-rajasthan-govt-over-death-of-several-women-a-minor-at-hospitals-in-2-districts/2988406/?amp

NHRC issues notice to Rajasthan govt over death of several women, a minor at hospitals in 2 districts

New Delhi, Jul 16 (PTI) The NHRC on Thursday said it has issued a notice to the Rajasthan government over reports that eight women and a minor have died in a week, allegedly after undergoing surgery at the gynaecology wards of government hospitals in Bhilwara and Banswara districts. The rights panel sought a detailed report […]

PTI 16 July, 2026 08:46 pm IST

New Delhi, Jul 16 (PTI) The NHRC on Thursday said it has issued a notice to the Rajasthan government over reports that eight women and a minor have died in a week, allegedly after undergoing surgery at the gynaecology wards of government hospitals in Bhilwara and Banswara districts.

The rights panel sought a detailed report on the matter in two weeks.

The National Human Rights Commission (NHRC), in a statement, said it has “taken suo motu cognisance of a media report that eight women and a minor died in a week after undergoing surgery in the gynaecology wards of the government hospitals in the Bhilwara and Banswara districts of Rajasthan”.

Among the victims, five died at the Mahatma Gandhi Hospital in Bhilwara district, and three others, in addition to a minor, at the Banswara district hospital, the rights panel said, citing the new report.

The Commission also observed that the content of the news report, if true, raises serious issues of human rights violations.

The NHRC, therefore, has issued a notice to the chief secretary of the Rajasthan government, seeking a detailed report on it in two weeks.

According to the media report, carried on July 12, an investigation is underway to determine the causes of the deaths, it said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that two juveniles were allegedly “subjected to physical and sexual assault by fellow inmates” at a juvenile home in Bhopal.

Reportedly, the medical examination of the victims has “substantiated the allegations”, the rights panel said and expressed concern over the possible violation of human rights.

Therefore, it issued notices to the Madhya Pradesh chief secretary and the commissioner of police of Bhopal, seeking a detailed report on it in two weeks, the NHRC said.

According to the media report, carried on July 12, the incident came to light when the victims' family visited them at the facility. PTI KND PRK

Source: https://www.prabhatkhabar.com/state/bihar/muzaffarpur/balika-grih-kand-cbi-seeks-report-from-muzaffarpur-dm/amp

बालिका गृह कांड: पीड़िताओं को न्याय मिला या नहीं? CBI ने मुजफ्फरपुर डीएम से मांगी विस्तृत रिपोर्ट

CBI ने मुजफ्फरपुर बालिका गृह कांड की पीड़िताओं को मिले मुआवजे और उनके पुनर्वास की वर्तमान स्थिति पर जिला प्रशासन से विस्तृत रिपोर्ट मांगी है. दिल्ली हाईकोर्ट के निर्देश पर यह कार्रवाई की गई है.

Author: Sumit Kumar
Updated: Thu, 16 Jul 2026 11:52 AM (IST)

मुजफ्फरपुर बालिका गृह कांड में पीड़िताओं को दिए गए मुआवजे और उनके पुनर्वास की वर्तमान स्थिति को लेकर केंद्रीय जांच ब्यूरो (CBI) ने जिला प्रशासन से विस्तृत रिपोर्ट मांगी है. CBI की भ्रष्टाचार निरोधक शाखा, पटना की ओर से मुजफ्फरपुर के जिलाधिकारी (DM) को पत्र भेजकर तत्काल कार्रवाई करते हुए यह रिपोर्ट उपलब्ध कराने का अनुरोध किया गया है.

दिल्ली हाई कोर्ट के निर्देश पर CBI की कार्रवाई
CBI के अपर पुलिस अधीक्षक एवं जांच अधिकारी पवन कुमार श्रीवास्तव द्वारा जारी पत्र के अनुसार, दिल्ली उच्च न्यायालय ने इस साल 30 जून को आरोपियों की आपराधिक अपीलों की सुनवाई के दौरान CBI को विशेष निर्देश दिए हैं. अदालत ने स्पष्ट करने को कहा है कि पीड़िताओं को ट्रायल कोर्ट द्वारा निर्धारित मुआवजा मिला है या नहीं. इसके साथ ही पीड़िताओं के पुनर्वास के लिए अब तक उठाए गए कदमों की विस्तृत जानकारी भी मांगी गई है. जिला प्रशासन से मिलने वाली इस रिपोर्ट के आधार पर CBI दिल्ली उच्च न्यायालय में अपनी स्थिति रिपोर्ट (Status Report) दाखिल करेगी.

49 पीड़िताओं को मिल चुका है मुआवजा
इस संवेदनशील मामले में बिहार सरकार पूर्व में ही राष्ट्रीय मानवाधिकार आयोग (NHRC), नई दिल्ली को मुआवजा भुगतान से संबंधित रिपोर्ट सौंप चुकी है. इस रिपोर्ट के मुताबिक, मामले की 49 पीड़िताओं को तीन से नौ लाख रुपये तक की मुआवजा राशि दी जा चुकी है. गौरतलब है कि पुलिस और CBI की कार्रवाई के बाद 29 नवंबर 2018 को राष्ट्रीय मानवाधिकार आयोग ने भी इस मामले को लेकर केस दर्ज किया था और मुआवजे की अनुशंसा की थी. इसके अलावा दिल्ली की साकेत कोर्ट ने भी मुआवजा देने का आदेश जारी किया था, जबकि पूरे मामले की मॉनिटरिंग सुप्रीम कोर्ट द्वारा की जा रही थी.

TISS की रिपोर्ट से हुआ था खुलासा
टाटा इंस्टीट्यूट ऑफ सोशल साइंसेज (TISS) की ऑडिट रिपोर्ट में मुजफ्फरपुर बालिका गृह में बच्चियों के साथ हो रहे यौन शोषण और प्रताड़ना का सनसनीखेज खुलासा हुआ था. इसके बाद 31 मई 2018 को समाज कल्याण विभाग के सहायक निदेशक के बयान पर मुजफ्फरपुर के महिला थाने में इस मामले की प्राथमिकी (FIR) दर्ज कराई गई थी. इस मुख्य मामले में ब्रजेश ठाकुर (संरक्षक), इंदु कुमारी (अधीक्षिका), मीनू देवी (हाउस मदर) और तत्कालीन सहायक निदेशक रोजी रानी समेत कई आरोपियों को कोर्ट द्वारा सजा सुनाई जा चुकी है.

Lokmat, Online News, 17/07/2026

Source: https://www.lokmatnews.in/crime/bihar-police-adolescent-girls-aged-15-to-18-more-than-30-going-missing-every-day-trafficked-delhi-haryana-punjab-mumbai-and-hyderabad-for-sex-work-forced-labor-b507/

15 से 18 साल की किशोरियां?, बिहार में हर दिन 30 से अधिक हो रही लापता?, दिल्ली, हरियाणा, पंजाब, मुंबई और हैदराबाद में ले जाकर देह व्यापार या जबरन मजदूरी ?

By एस पी सिन्हा | Updated: July 16, 2026 15:28 IST

आंकड़ों के अनुसार कुल लापता बच्चों में लगभग 77 प्रतिशत लड़कियां हैं. यह बताता है कि किशोरियां सबसे ज्यादा खतरे में हैं और मानव तस्करों के निशाने पर रहती हैं.

पटनाः बिहार में हर दिन औसतन 30 से अधिक लड़कियां और महिलाएं लापता हो रही हैं. इस तरह राज्य में लड़कियों और महिलाओं के लगातार लापता होने के मामलों ने चिंता बढ़ा दी है. इस समस्या के पीछे सक्रिय मानव तस्करी गिरोहों और संगठित नेटवर्क की भूमिका भी सामने आ रही है. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की सख्ती के बाद सामने आए आंकड़े इस गंभीर स्थिति की ओर इशारा करते हैं. गृह मंत्रालय, राष्ट्रीय अपराध रिकॉर्ड ब्यूरो (एनसीआरबी) और बाल संरक्षण के क्षेत्र में काम करने वाले संगठनों के आंकड़ों ने बिहार में भयावहता की ओर इशारा कर दिया है.

आंकड़ों के अनुसार में हर दिन औसतन 30 से अधिक लड़कियां और महिलाएं लापता हो रही हैं, जिनमें 15 से 18 साल की किशोरियों की संख्या सबसे ज्यादा है. मानव तस्करी इन महिलाओं और लड़कियों के गायब होने का सबसे बड़ा कारण माना जा रहा है. ग्रामीण और आर्थिक रूप से कमजोर परिवारों की लड़कियों को बेहतर जीवन, अच्छी नौकरी या शादी का लालच देकर फंसाया जाता है.

इसके बाद झांसा देकर गायब की गई इन लड़कियों को अक्सर दिल्ली, हरियाणा, पंजाब, मुंबई और हैदराबाद जैसे बड़े शहरों में ले जाकर देह व्यापार या जबरन मजदूरी में धकेल दिया जाता है. आंकड़ों के अनुसार कुल लापता बच्चों में लगभग 77 प्रतिशत लड़कियां हैं. यह बताता है कि किशोरियां सबसे ज्यादा खतरे में हैं और मानव तस्करों के निशाने पर रहती हैं.

रिपोर्ट के मुताबिक दर्ज मामलों में करीब 42 प्रतिशत मामलों के पीछे मानव तस्करी की भूमिका पाई गई है, जो अन्य कारणों की तुलना में सबसे अधिक है. गृह मंत्रालय और एनसीआरबी के आंकड़ों के अनुसार, बिहार में पिछले पांच वर्षों के दौरान गुमशुदगी और अपहरण के मामलों में लगातार वृद्धि दर्ज की गई है. हालांकि, इसी अवधि में पुलिस की बरामदगी दर लगभग 53.3 प्रतिशत के आसपास बनी हुई है.

पटना जिले में ही हर वर्ष 700 से 800 लड़कियां और महिलाएं लापता होने के मामले सामने आते हैं. गृह मंत्रालय और एनसीआरबी के आंकड़ों के अनुसार बिहार में पिछले पांच वर्षों में गुमशुदगी और अपहरण के मामलों में लगातार बढ़ोतरी हुई है. हालांकि इस दौरान पुलिस की बरामदगी दर लगभग 53.3 प्रतिशत रही है. अर्थात आधे से कुछ अधिक मामलों में ही लापता लोगों को खोजा जा सका है.

राजधानी पटना की स्थिति भी चिंता बढ़ाने वाली है. यहां हर साल करीब 700 से 800 लड़कियों और महिलाओं के लापता होने के मामले दर्ज किए जाते हैं. यह संख्या बताती है कि शहरी क्षेत्रों में भी समस्या गंभीर बनी हुई है. मानव तस्करी के अलावा इंटरनेट और प्रेम-प्रसंग से जुड़े मामले भी तेजी से बढ़ रहे हैं.

लगभग 28 प्रतिशत मामलों में सोशल मीडिया, ऑनलाइन संपर्क और प्रेम संबंध प्रमुख कारण के रूप में सामने आए हैं. कई बार फर्जी पहचान बनाकर लोगों से संपर्क किया जाता है और फिर किशोरियों को बहला-फुसलाकर घर से दूर ले जाया जाता है. पारिवारिक विवाद, घरेलू तनाव और सामाजिक दबाव भी कई मामलों में घर छोड़ने की वजह बनते हैं.

इसके अलावा आर्थिक तंगी और रोजगार का लालच भी एक बड़ा कारण है. लगभग 12 प्रतिशत मामलों में नौकरी और बेहतर कमाई का झांसा देकर लड़कियों को दूसरे राज्यों में ले जाने की बात सामने आई है. कई बार स्थानीय बिचौलिये इस तरह के मामलों में महत्वपूर्ण भूमिका निभाते हैं. राज्य के कुछ जिले इस समस्या से सबसे अधिक प्रभावित हैं.

इनमें पटना, मुजफ्फरपुर, गया, पूर्णिया, पूर्वी चंपारण, भागलपुर, कटिहार, पश्चिम चंपारण, औरंगाबाद और दरभंगा शामिल हैं. नेपाल सीमा से सटे जिलों में

भी मानव तस्करी के नेटवर्क की सक्रियता को लेकर सुरक्षा एजेंसियां लगातार सतर्क हैं. जानकारों का कहना है कि तस्कर अक्सर गरीब और ग्रामीण परिवारों की लड़कियों को बेहतर जीवन, नौकरी, पढ़ाई या शादी का सपना दिखाकर अपने जाल में फंसा लेते हैं.

इसके बाद कई मामलों में उन्हें दिल्ली, हरियाणा, पंजाब, मुंबई और दूसरे राज्यों में ले जाया जाता है. वहां उन्हें जबरन मजदूरी, शोषण या अन्य गैरकानूनी गतिविधियों में धकेल दिया जाता है. मानव तस्करी के ऐसे मामलों ने राज्य की कानून व्यवस्था और सामाजिक सुरक्षा को लेकर गंभीर सवाल खड़े किए हैं.

बिहार के डीजीपी विनय कुमार ने कहा कि नाबालिग लड़कियों की गुमशुदगी के मामलों को पुलिस बेहद गंभीरता से लेती है. उन्होंने बताया कि कई बार बेहतर भविष्य, नौकरी या अन्य लालच के कारण लड़कियां गलत लोगों के संपर्क में आ जाती हैं. विनय कुमार ने कहा कि गुमशुदा बच्चों और महिलाओं की जानकारी एक विशेष एप पर अपलोड की जाती है,

जिससे देशभर की पुलिस इकाइयों तक सूचना तुरंत पहुंच जाती है और खोज अभियान में मदद मिलती है. उन्होंने कहा कि पुलिस के द्वारा चौकसी बरती जा रही है, बावजूद इसके अधिकतर महिलाएं-लड़कियां बहकावे और चकाचौंध की दुनिया की चाहत में घर से निकलकर दलदल में फंस जाती हैं.

लेकिन पुलिस को जैसे ही कुछ जानकारी मिलती है, उन्हें रेस्क्यू कराने की दिशा में जुट जाती है. बहुत हद तक सफलता भी मिलती है. लेकिन जानकारी के अभाव में कुछ का पता नहीं चल पाता है. लेकिन पुलिस सदैव मुस्तैदी से काम करती है.

Source: https://www.amarujala.com/india-news/vhp-alleges-soft-conversion-in-hyderabad-school-seeks-action-2026-07-16

Hindi News › India News › VHP alleges 'soft conversion' in Hyderabad school, seeks action

क्या है 'कलमा होमवर्क' विवाद?: वीएचपी ने लगाया धर्मांतरण का आरोप, स्कूल और शिक्षिका पर सख्त कार्रवाई की मांग
पीटीआई, नई दिल्ली। Published by: निर्मल कांत Updated Thu, 16 Jul 2026 05:17 PM IST

सार

हैदराबाद के एक निजी स्कूल की शिक्षिता पर आरोप लगा है कि उसने दूसरी कक्षा के एक हिंदू छात्र को इस्लामी आयत याद करने का होमवर्क दिया। वीएचपी ने स्कूल प्रबंधन पर कार्रवाई की मांग की है। पढ़िए रिपोर्ट-

विस्तार

विश्व हिंदू परिषद (वीएचपी) ने गुरुवार को हैदराबाद के एक निजी स्कूल के खिलाफ कार्रवाई की मांग की। संगठन का आरोप है कि दूसरी कक्षा में पढ़ने वाले हिंदू समुदाय के छात्र को एक शिक्षिका ने इस्लामी आयत याद करने के लिए कहा। वीएचपी ने इसे बच्चों का योजनाबद्ध तरीके से 'सॉफ्ट कन्वर्जन' (धीरे-धीरे धर्मांतरण) करने का मामला बताया।

विवाद तब शुरू हुआ, जब हैदराबाद के एक निजी स्कूल में दूसरी कक्षा के छात्र के माता-पिता ने आरोप लगाया कि उनके छह साल के बेटे को गृहकार्य के रूप में एक इस्लामी आयत याद करने के लिए कहा गया।

वीएचपी प्रमुख ने सोशल मीडिया पर क्या कहा?
वीएचपी के राष्ट्रीय प्रवक्ता विनोद बंसल ने कहा कि स्कूल धार्मिक शिक्षा थोपने की जगह नहीं हैं। उन्होंने संबंधित स्कूल प्रबंधन के खिलाफ सख्त कार्रवाई की मांग की।
उन्होंने एक सोशल मीडिया पोस्ट में लिखा कि स्कूल ज्ञान के मंदिर हैं, धार्मिक शिक्षा, कलमा या ऐसे किसी एजेंडे को थोपने के केंद्र नहीं।
उन्होंने कहा कि भाग्यनगर (हैदराबाद) में दूसरी कक्षा के एक मासूम छात्र को कलमा सिखाने की घटना बच्चों के सांविधानिक अधिकारों और माता-पिता की आस्था पर सीधा हमला है।
बंसल ने कहा कि दोषी स्कूल प्रबंधन के खिलाफ सख्त कार्रवाई होनी चाहिए।

सॉफ्ट कन्वर्जन' का लगाया आरोप
बंसल ने सवाल किया, कोई शिक्षिका और स्कूल हिंदू छात्र को कलमा और फातिहा पढ़ने का निर्देश कैसे दे सकते हैं?

उन्होंने आरोप लगाया कि जब माता-पिता ने इस मुद्दे को उठाया, तो स्कूल ने उनकी शिकायतों पर ध्यान नहीं दिया। उन्होंने कहा कि छात्र के माता-पिता स्कूल पहुंचे और अधिकारियों से जवाब मांगा। माता-पिता स्कूल प्रबंधन के खिलाफ सख्त कार्रवाई की मांग कर रहे हैं। बंसल ने दावा किया, यह हमारे बच्चों का योजनाबद्ध तरीके से सॉफ्ट कन्वर्जन करने का स्पष्ट मामला है।

एक शिकायतकर्ता ने आरोप लगाया है कि हैदराबाद के सईदाबाद स्थित एक निजी शिक्षण संस्थान 'सक्सेस द जूनियर कॉलेज' छात्रों को इस्लामी धार्मिक पाठ और प्रार्थनाएं अनिवार्य गृहकार्य के रूप में दे रहा है।

एनएचआरसी ने राज्य सरकार को जारी किया नोटिस
इस मामले का राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने स्वतः संज्ञान लिया है। आयोग के सदस्य प्रियांक कानूनगो की अध्यक्षता वाली पीठ ने राज्य सरकार को नोटिस जारी किया है।

Dainik Bhaskar, Online News, 17/07/2026

Source: https://www.bhaskar.com/local/uttar-pradesh/gautambudh-nagar/news/nhrc-notice-noida-authority-sewer-cleaning-death-gejha-village-138463363.html

NHRC ने दिया प्राधिकरण चेयरमैन व पुलिस आयुक्त को नोटिस:सीवर में सफाई के दौरान हुई मौत का लिया संज्ञान, दो सप्ताह में देनी होगी रिपोर्ट
नोएडा 43 मिनट पहले

सेक्टर-93 स्थित गेझा गांव में सीवर की सफाई के दौरान सफाई मित्र शिवा की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लिया है। आयोग ने मीडिया रिपोर्टों का हवाला देते हुए नोएडा प्राधिकरण के चेयरमैन और गौतमबुद्ध नगर के पुलिस कमिश्नर से दो सप्ताह के भीतर विस्तृत रिपोर्ट तलब की है।

आयोग ने अपने आदेश में कहा है कि मीडिया रिपोर्टों के अनुसार 14 जुलाई को 28 साल के सफाई मित्र शिवा की सीवर की सफाई के दौरान जहरीली गैस की चपेट में आने से मौत हो गई थी। रिपोर्ट में यह भी कहा गया है कि सफाई कर्मी को पर्याप्त सुरक्षा उपकरण उपलब्ध नहीं कराए गए थे। यदि ये आरोप सही पाए जाते हैं तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है।

प्राधिकरण का दावा मानको का पालन हुआ
घटना थाना फेज-2 क्षेत्र के सेक्टर-93 स्थित गेझा गांव की है। हादसे के दौरान शिवा सीवर की सफाई के लिए नीचे उतरा था। काफी देर तक बाहर नहीं आने पर उसे बाहर निकाला गया और अस्पताल ले जाया गया, जहां डॉक्टरों ने उसे मृत घोषित कर दिया। मामले के बाद नोएडा प्राधिकरण ने दावा किया था कि सफाई कार्य के दौरान सुरक्षा मानकों का पालन किया गया था।

दो सप्ताह में देनी होगी रिपोर्ट
अब NHRC ने पूरे मामले को गंभीरता से लेते हुए नोएडा प्राधिकरण के चेयरमैन और पुलिस कमिश्नर से दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है। आयोग रिपोर्ट के आधार पर आगे की कार्रवाई तय करेगा। NHRC की इस पहल से मामले की निष्पक्ष जांच और सीवर सफाई में सुरक्षा मानकों के पालन पर एक बार फिर राष्ट्रीय स्तर पर चर्चा तेज होने की संभावना है।

Source: https://in.headtopics.com/news/82971069711511681574-85659326

Rajasthan : NHRC का प्रसूताओं के मौत मामले में राजस्थान के मुख्य सचिव को नोटिस, 2 हफ्तों में मांगी विस्तृत रिपोर्ट | Bhilwara Banswara Pregnant Women Deaths Case Nhrc Issues Notice Rajasthan Chief Secretary

 17-07-2026 08:50:00
Banswara Maternal Death समाचार

Rajasthan : एनएचआरसी ने भीलवाड़ा-बांसवाड़ा ज़िलों में प्रसूताओं की मौत मामले में स्वतः संज्ञान लेते हुए राजस्थान सरकार के मुख्य सचिव को नोटिस जारी किया। साथ ही 2 हफ्तों में विस्तृत रिपोर्ट मांगी है।

Rajasthan : NHRC का प्रसूताओं के मौत मामले में राजस्थान के मुख्य सचिव को नोटिस, 2 हफ्तों में मांगी विस्तृत रिपोर्ट Rajasthan : एनएचआरसी ने भीलवाड़ा-बांसवाड़ा ज़िलों में प्रसूताओं की मौत मामले में स्वतः संज्ञान लेते हुए राजस्थान सरकार के मुख्य सचिव को नोटिस जारी किया। साथ ही 2 हफ्तों में विस्तृत रिपोर्ट मांगी है। Rajasthan : राजस्थान में प्रसूताओं की मौत का मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंचा गया है। एनएचआरसी ने मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए इस मामले में राजस्थान सरकार के मुख्य सचिव को नोटिस जारी किया। साथ ही 2 हफ्तों में विस्तृत रिपोर्ट तलब की है।के भीलवाड़ा और बांसवाड़ा ज़िलों के सरकारी अस्पतालों के गायनेकोलॉजी वार्ड में सर्जरी के बाद एक हफ़्ते के अंदर 8 महिलाओं और एक नाबालिग की मौत हो गई। रिपोर्ट के अनुसार, मरने वालों में से भीलवाड़ा ज़िले के महात्मा गांधी अस्पताल में 5 की मौत और बांसवाड़ा ज़िला अस्पताल में तीन की मौत हुई। जिसमें एक नाबालिग भी शामिल है। आयोग ने माना है कि अगर न्यूज़ रिपोर्ट में दी गई जानकारी सच है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए, आयोग ने राजस्थान सरकार के मुख्य सचिव को नोटिस जारी कर 2 हफ्तों के अंदर इस मामले पर विस्तृत रिपोर्ट मांगी है। 12 जुलाई 2026 को आई मीडिया रिपोर्ट के अनुसार, इन मौतों के कारणों का पता लगाने के लिए जांच जारी है।बांसवाड़ा जिले में प्रसूताओं की मौत का सिलसिला थमने का नाम नहीं ले रहा है। चिकित्सा एवं स्वास्थ्य मंत्री गजेन्द्र सिंह खींवसर के दौरे के दिन ही बुधवार रात्रि जिले की एक और प्रसूता की मौत हो गई है। गौरतलब है कि जिले में अब तक 6 प्रसूताओं और 3 नवजात शिशुओं की मौत हो गई है। अधिकांश प्रसूताओं की मौत एनिमिया से होना सामने आ रहा है। इनमें सज्जनगढ़ ब्लॉक मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कार्यालय अंतर्गत कालाखूंटा सज्जनगढ़ निवासी शिल्पा पत्नी महेन्द्र को प्रसव पीड़ा होने पर किसी दवाखाने में लेकर गए थे। पर, तब तक उसकी डिलेवरी हो गई और मृत शिशु का जन्म हुआ था। इस पर ग्रामीण क्षेत्र के चिकित्सालय से उसे 14 जुलाई को जिला अस्पताल के लिए रैफर कर दिया था। पर, अत्यधिक रक्तस्त्राव होने एवं प्रसूता की हालत बहुत अधिक गंभीर होने पर उसे उदयपुर के लिए रैफर कर दिया, जहां पर, बताया गया कि 15 जुलाई को उसकी मौत हो गई।भीलवाड़ा में 6 दिन में पांच प्रसूताओं की मौत भीलवाड़ा के महात्मा गांधी अस्पताल में 6 दिन में पांच प्रसूताओं की मौत हो चुकी है। जानकारी के अनुसार भीलवाड़ा के अस्पताल में 5 जुलाई को शिमला गुर्जर की मौत हुई थी। इसके बाद 7 जुलाई को फोरी देवी, 8 जुलाई को ईशा पांडे, 9 जुलाई को दिव्या और 10 जुलाई को संगीता जीनगर की जान चली गई थी। इन सभी महिलाओं की सिजेरियन डिलीवरी हुई थी। तबीयत बिगड़ने पर उन्हें मेडिकल आईसीयू भेजा गया था, जहां उन्होंने दम तोड़ दिया था। हैरान कर देने वाली बात ये है कि ऑपरेशन थिएटर की संक्रमण जांच रिपोर्ट भी पॉजिटिव आई है। एमजीएच अधीक्षक भीलवाड़ा डॉ.

अरुण गोड़ ने मौतों का कारण गंभीर प्रसूति जटिलताओं को बताया है। साथ ही डॉक्टरों की लापरवाही से मौत होने के आरोपों से इनकार किया है। Rajasthan Transfer Update : शिक्षा विभाग का आदेश, मातृत्व अवकाश पर चल रहीं शिक्षिकाओं को मिली विशेष छूट Rajasthan : NHRC का प्रसूताओं के मौत मामले में राजस्थान के मुख्य सचिव को नोटिस, 2 हफ्तों में मांगी विस्तृत रिपोर्ट Rajasthan Monsoon: राजस्थान में 2 दिन बाद रफ्तार पकड़ेगा मानसून, जयपुर सहित 21 जिलों में बारिश का अलर्ट Re-NEET UG 2026 Result : जयपुर के उपलक्ष्य गोयल बने राजस्थान टॉपर, भव्या की आई 71वीं रैंक, नियमित पढ़ाई से मिली सफलताजयपुर के जैक्सन क्लब से नशे में धुत 35 लोग गिरफ्तार, एक मशहूर क्लब सील; अब रात 12 बजे के बाद नो एंट्री 'क्यों न करें अवमानना की कार्रवाई', राजस्थान पंचायत-निकाय चुनाव में देरी पर हाईकोर्ट सख्त, चुनाव आयोग को दिया अल्टीमेटम

Source: https://www.patrika.com/jaipur-news/bhilwara-banswara-pregnant-women-deaths-case-nhrc-issues-notice-rajasthan-chief-secretary-20754080

जयपुर
Rajasthan : NHRC का प्रसूताओं के मौत मामले में राजस्थान के मुख्य सचिव को नोटिस, 2 हफ्तों में मांगी विस्तृत रिपोर्ट

Rajasthan : एनएचआरसी ने भीलवाड़ा-बांसवाड़ा ज़िलों में प्रसूताओं की मौत मामले में स्वतः संज्ञान लेते हुए राजस्थान सरकार के मुख्य सचिव को नोटिस जारी किया। साथ ही 2 हफ्तों में विस्तृत रिपोर्ट मांगी है।

जयपुर. Sanjay Kumar Srivastava. Jul 17, 2026

Rajasthan : राजस्थान में प्रसूताओं की मौत का मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) तक पहुंचा गया है। एनएचआरसी ने मीडिया रिपोर्ट का स्वतः संज्ञान लेते हुए इस मामले में राजस्थान सरकार के मुख्य सचिव को नोटिस जारी किया। साथ ही 2 हफ्तों में विस्तृत रिपोर्ट तलब की है। राजस्थान के भीलवाड़ा और बांसवाड़ा ज़िलों के सरकारी अस्पतालों के गायनेकोलॉजी वार्ड में सर्जरी के बाद एक हफ़्ते के अंदर 8 महिलाओं और एक नाबालिग की मौत हो गई। रिपोर्ट के अनुसार, मरने वालों में से भीलवाड़ा ज़िले के महात्मा गांधी अस्पताल में 5 की मौत और बांसवाड़ा ज़िला अस्पताल में तीन की मौत हुई। जिसमें एक नाबालिग भी शामिल है।

आयोग ने माना है कि अगर न्यूज़ रिपोर्ट में दी गई जानकारी सच है, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है। इसलिए, आयोग ने राजस्थान सरकार के मुख्य सचिव को नोटिस जारी कर 2 हफ्तों के अंदर इस मामले पर विस्तृत रिपोर्ट मांगी है। 12 जुलाई 2026 को आई मीडिया रिपोर्ट के अनुसार, इन मौतों के कारणों का पता लगाने के लिए जांच जारी है।

बांसवाड़ा में एक और प्रसूता और नवजात की मौत
बांसवाड़ा जिले में प्रसूताओं की मौत का सिलसिला थमने का नाम नहीं ले रहा है। चिकित्सा एवं स्वास्थ्य मंत्री गजेन्द्र सिंह खींवसर के दौरे के दिन ही बुधवार रात्रि जिले की एक और प्रसूता की मौत हो गई है। गौरतलब है कि जिले में अब तक 6 प्रसूताओं और 3 नवजात शिशुओं की मौत हो गई है। अधिकांश प्रसूताओं की मौत एनिमिया से होना सामने आ रहा है।

इनमें सज्जनगढ़ ब्लॉक मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी कार्यालय अंतर्गत कालाखूंटा सज्जनगढ़ निवासी शिल्पा (20 वर्ष) पत्नी महेन्द्र को प्रसव पीड़ा होने पर किसी दवाखाने में लेकर गए थे। पर, तब तक उसकी डिलेवरी हो गई और मृत शिशु का जन्म हुआ था। इस पर ग्रामीण क्षेत्र के चिकित्सालय से उसे 14 जुलाई को जिला अस्पताल के लिए रैफर कर दिया था। पर, अत्यधिक रक्तस्त्राव होने एवं प्रसूता की हालत बहुत अधिक गंभीर होने पर उसे उदयपुर के लिए रैफर कर दिया, जहां पर, बताया गया कि 15 जुलाई को उसकी मौत हो गई।

इनकी गई जान
1- रेखा (29 वर्ष) पत्नी हितेश, आंबापुरा।
2- रेश्मा (23 वर्ष) पत्नी प्रेम, अल्काखेड़ा, एमपी।
3- लक्ष्मी (21 वर्ष) पत्नी अरविंद, सवनिया घाटोल।
4- लीला (32 वर्ष) पत्नी विजय, काहेला गढ़ी।
5- लक्ष्मी (32) पत्नी प्रभुलाल चरपोटा, पातेला पांडा।

भीलवाड़ा में 6 दिन में पांच प्रसूताओं की मौत
भीलवाड़ा के महात्मा गांधी अस्पताल में 6 दिन में पांच प्रसूताओं की मौत हो चुकी है। जानकारी के अनुसार भीलवाड़ा के अस्पताल में 5 जुलाई को शिमला गुर्जर की मौत हुई थी। इसके बाद 7 जुलाई को फोरी देवी, 8 जुलाई को ईशा पांडे, 9 जुलाई को दिव्या और 10 जुलाई को संगीता जीनगर की जान चली गई थी।

इन सभी महिलाओं की सिजेरियन डिलीवरी हुई थी। तबीयत बिगड़ने पर उन्हें मेडिकल आईसीयू भेजा गया था, जहां उन्होंने दम तोड़ दिया था। हैरान कर देने वाली बात ये है कि ऑपरेशन थिएटर की संक्रमण जांच रिपोर्ट भी पॉजिटिव आई है। एमजीएच अधीक्षक भीलवाड़ा डॉ. अरुण गोड़ ने मौतों का कारण गंभीर प्रसूति जटिलताओं को बताया है। साथ ही डॉक्टरों की लापरवाही से मौत होने के आरोपों से इनकार किया है।

Source: https://hindi.theprint.in/india/human-rights-commission-issues-notice-to-ntpc-cmd-and-ssp-in-muzaffarpur-case/1000675/

होमदेशमुजफ्फरपुर मामले में मानवाधिकार आयोग ने एनटीपीसी के सीएमडी और एसएसपी को नोटिस जारी किया

देश

मुजफ्फरपुर मामले में मानवाधिकार आयोग ने एनटीपीसी के सीएमडी और एसएसपी को नोटिस जारी किया
भाषा 16 July, 2026

नयी दिल्ली, 16 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बृहस्पतिवार को कहा कि उसने बिहार में मुजफ्फरपुर जिले के कांटी इलाके में सरकारी कंपनी एनटीपीसी द्वारा बनाए गए 'ऐश डाइक लैगून' (राख एकत्र करने वाले तालाब) में कथित तौर पर तीन बच्चों के डूबने की खबरों पर राष्ट्रीय ताप विद्युत निगम (एनटीपीसी) और बिहार पुलिस के अधिकारियों को नोटिस जारी किया है।

राष्ट्रीय मानवाधिकार आयोग ने अधिकारियों से इस मामले में दो हफ्ते के अंदर रिपोर्ट मांगी है।

एनएचआरसी ने एक बयान में कहा कि उसने 'मीडिया की उस खबर का स्वतः संज्ञान' लिया है जिसमें कहा गया है कि बिहार के मुजफ्फरपुर जिले के कांटी इलाके में एनटीपीसी द्वारा बनाए गए 'ऐश डाइक लैगून' में डूबने से तीन बच्चों की मौत हो गई।

एनटीपीसी इन तालाबों में भारी मात्रा में कोयले की राख एकत्र करता है। आयोग ने कहा कि खबरों के अनुसार, उस इलाके में 'कोई चेतावनी बोर्ड नहीं लगाए गए थे'।

आयोग ने माना है कि अगर समाचार में बतायी गयी बातें सच हैं, तो यह मानवाधिकारों के उल्लंघन का गंभीर मामला है।

इसलिए, मानवाधिकार आयोग ने दिल्ली स्थित एनटीपीसी के अध्यक्ष सह प्रबंध निदेशक तथा मुजफ्फरपुर के वरिष्ठ पुलिस अधीक्षक (एसएसपी) को नोटिस जारी करके दो सप्ताह के भीतर इस मामले पर विस्तृत रिपोर्ट मांगी है।

मीडिया में आयी खबरों के अनुसार, इन तालाबों में ग्रामीणों के आने-जाने को रोकने के लिए कथित तौर पर कोई सुरक्षाकर्मी तैनात नहीं किया गया है; ये ग्रामीण बाज़ार में बेचने के लिए कोयले का बचा-खुचा हिस्सा इकट्ठा करते हैं।

एक अलग बयान में एनएचआरसी ने कहा कि उसने मीडिया की एक खबर का स्वतः संज्ञान लिया है। इस खबर के मुताबिक, 14 जुलाई को उत्तर प्रदेश के गौतम बुद्ध नगर जिले के नोएडा में सेक्टर-93 में नोएडा प्राधिकरण द्वारा किए जा रहे सफाई अभियान के दौरान, 28 वर्षीय एक सफाई कर्मचारी की सीवर की सफाई के दौरान जहरीली गैस से कथित तौर पर मौत हो गई थी।

भाषा संतोष माधव

माधव

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Source: https://hindi.theprint.in/india/nhrc-issues-notice-to-rajasthan-government-over-deaths-of-several-women-in-hospitals/1000607/?amp

एनएचआरसी ने अस्पतालों में कई महिलाओं की मौत के मामले में राजस्थान सरकार को नोटिस जारी किया
भाषा- 16 July, 2026

नयी दिल्ली, 16 जुलाई (भाषा) राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बृहस्पतिवार को कहा कि उसने राजस्थान सरकार को उन मीडिया में आयी खबरों के आधार पर नोटिस जारी किया है, जिनमें आरोप लगाया गया है कि भीलवाड़ा और बांसवाड़ा जिलों के सरकारी अस्पतालों के स्त्री एवं प्रसूति रोग वार्ड में सर्जरी कराने के बाद एक सप्ताह के भीतर आठ महिलाओं और एक नाबालिग की मौत हो गई।

आयोग ने इस मामले में दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

आयोग ने मीडिया में आयी खबरों का हवाला देते हुए कहा कि मृतकों में पांच महिलाओं की मौत भीलवाड़ा जिले के महात्मा गांधी अस्पताल में हुई, जबकि तीन महिलाओं और एक नाबालिग की मौत बांसवाड़ा जिला अस्पताल में हुई।

उसने यह भी कहा कि यदि मीडिया खबरों में किए गए दावे सही हैं, तो यह मानवाधिकारों के गंभीर उल्लंघन का मामला है।

एनएचआरसी ने राजस्थान के मुख्य सचिव को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट मांगी है।

एक अलग बयान में एनएचआरसी ने बताया कि उसने मध्य प्रदेश की राजधानी भोपाल स्थित एक बाल सुधार गृह में दो किशोरों के साथ कथित रूप से अन्य बाल बंदियों द्वारा शारीरिक और यौन उत्पीड़न किए जाने संबंधी मीडिया खबरों का भी स्वतः संज्ञान लिया है।

आयोग ने कहा कि पीड़ितों की चिकित्सीय जांच में इन आरोपों की पुष्टि हुई है। इस घटना पर चिंता व्यक्त करते हुए एनएचआरसी ने कहा कि यह मानवाधिकारों के उल्लंघन का मामला है।

आयोग ने मध्य प्रदेश के मुख्य सचिव और भोपाल के पुलिस आयुक्त को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत रिपोर्ट प्रस्तुत करने का निर्देश दिया है।

भाषा शफीक माधव

माधव

DATE	CHANNEL	TIME	DETAILS	DURATION	PROGRAM	AUTHOR	PERSONALITY
17.07.2026	ABN Telugu	12:20	NHRC Serious On Saidabad Success School Incident -The National Human Rights Commission (NHRC) on Friday has issued a notice to the Telangana government after receiving a complaint alleging that a private educational institution in Hyderabad made Islamic religious lessons and prayers compulsory for students.	02:18 Min	Breaking News	Abc	
16.07.2026	NewsX	10:00	NHRC Issues Notice To Telangana Over Hyderabad College Complaint, NewsX Accesses Filing -NewsX has accessed the National Human Rights Commission notice in connection with a complaint involving a private educational institution in Hyderabad. The NHRC has taken cognisance of the allegations and issued a notice to the Telangana government, seeking its response. The matter remains under official examination.	05:30 Min	Breaking News	Abc	
16.07.2026	Prime 9	08:00	Success School incident -Amid the controversy over alleged 'Kalma' homework at a Hyderabad school, police on Thursday revealed that the Class 2 section at Success School had 25 students, including only one Hindu student, while the remaining 24 were Muslims.	04:15 Min	Breaking News	Abc	

16.07.2026	TV9 Telugu	10:20	Success School Religious Controversy -A Class 2 homework assignment has snowballed into a controversy at a private school in Hyderabad's Saidabad after the parents of a Hindu student alleged that their child was asked to memorise and recite the Kalma, prompting protests outside the institution and police detention of Bharatiya Janata Party (BJP) workers on Thursday.	03:14 Min	Breaking News	Prashant	
16.07.2026	BRK News	19:00	NHRC takes serious note of Success School incident. -Success School Religious Controversy -Reacting to the controversy, senior Congress leader V Hanumantha Rao condemned the alleged incident and said religious practices should not be imposed in educational institutions.	03:40 Min	Breaking News	Abc	
16.07.2026	99 News	14:00	Success School Issue : A controversy triggered at a private school in Hyderabad after the parents of a Class 2 Hindu student alleged that their child was asked to memorise and recite the Kalma and Surah Al-Fatiha as part of a school assignment.	03:05 Min	Breaking News	Abc	

16.07.2026	IndiaTV	17:00	दिल्ली में बच्ची की हत्या के आरोपी का हाफ एनकाउंटर बड़ी खबर दिल्ली से...जहां 3 साल की बच्ची की हत्या के आरोपी चंदन कुमार को पुलिस ने एनकाउंटर के बाद गिरफ्तार कर लिया है...10 जुलाई को थाने में बच्ची के लापता होने की शिकायत दर्ज कराई गई थी....जिसके बाद तलाश शुरू हुई तो बच्ची की लाश कापसहेड़ा इलाके में नाले के पास मिली...CCTV की जांच के बाद आरोपी की पहचान हुई और जब पुलिस चंदन को गिरफ्तार करने पहुंची तब चंदन ने फायरिंग कर दी..जवाबी कार्रवाई में चंदन के पैर में गोली लगी है...	01:03 Min	Breaking News	Abc	
16.07.2026	NDTV Rajasthan	14:00	Bikaner Triple Murder: भरी पंचायत में 3 लोगों की चाकू गोदकर हत्या	07:58 Min	Breaking News	Abc	
16.07.2026	NDTV Madhya Pradesh	17:00	Job के नाम पर Girls को विदेश में बेचने वाले गैंग का खुलासा -मध्य प्रदेश के इंदौर में नौकरी दिलाने के नाम पर युवतियों को कथित रूप से बंधक बनाकर रखने का चौंकाने वाला मामला सामने आया है. गुरुवार को कुछ लड़कियां राजेंद्र नगर थाने पहुंचीं और पुलिस को बताया कि उन्हें एक हॉस्टल में रोककर रखा गया था. उनका आरोप है कि न तो उन्हें स्वतंत्र रूप से बाहर जाने दिया जाता था और न ही परिवार वालों से खुलकर बातचीत करने की अनुमति थी. पीड़ित युवतियों ने यह भी दावा किया कि उन्हें नौकरी का झांसा देकर रतलाम से इंदौर बुलाया गया था और बाद में उन्हें अन्य शहरों के रास्ते विदेश भेजने की तैयारी की जा रही थी. मामले की गंभीरता को देखते हुए पुलिस ने जांच शुरू कर दी है.	04:15 Min	Breaking News	Abc	